

[*Translation*]

Equipment for Sir Sunderlal Hospital in BHU

7791. SHRI JAGDISH SINGH KUSHWAHA: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to equip the Sir Sunderlal Hospital in Banaras Hindu University with latest machinery for heart surgery; and

(b) if so the time by which it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b). According to the information furnished by the University Grants Commission and Banaras Hindu University, there is no proposal at present to provide Sir Sunderlal Hospital with equipment for Open Heart Surgery.

Protection to Adivasis

7792. SHRIGULABCHAND KATARIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government propose to allow free use of forests to Adivasis to earn their livelihood; and

(b) if so, by what time?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUSTRAY): (a) and (b). The National Forest Policy, 1988, has stipulated as below:

- (i) Minor Forest Produce provides sustenance to tribal population and to other communities residing in and around the forests. Such pro-

duce should be protected, improved and their production enhanced with due regard to generation of employment and income.

- (ii) Vesting in individuals, particularly from the weaker sections including tribals of certain ownership rights over trees could be considered subject to appropriate regulations; beneficiaries would be entitled to usufruct and would in turn be responsible for their security and maintenance.
- (iii) The rights and concessions from forests should primarily be for the bonafide use of the communities living within and around forest areas, specially the tribals.
- (iv) The life of tribals and other poor living within and near forests revolves around forests. The rights and concessions enjoyed by them should be fully protected. Their domestic requirements of fuelwood, fodder, minor forest produce and construction timber should be the first charge on forest produce. These and substitute materials should be made available through conveniently located depots at reasonable prices.

[*English*]

Purchase and Supply of Medicines to Anganwadi Workers

7793. SHRI MADAN LAL KHURANA: SHRI RAM SAGAR (Saidpur):

Will the PRIME MINISTER be pleased to state:

- (a) whether as reported in Navbharat Times dated 22.3.1990 there has been a

large scale scandal in the purchase and supply of medicines to Village Health Guides/Anganwadi workers for the health care of the children in rural areas;

(b) if so, whether any inquiry has been made and if so, the details thereof; and

(c) the steps taken to safeguard the health of the children in rural areas?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): (a) and (b). This Department has noticed the report in Navbharat times dated 22 March 1990, regarding irregularities in the purchase and supply of medicine kits. These kits are purchased and supplied according to rate contract finalised by the Government of India after inviting tenders from those Public Sector pharmaceuticals/drug companies, that are working under the directions/instructions of Department of Chemicals and Petro Chemicals.

(c) The health input to safeguard the children in rural areas is provided by the Ministry of Health and Family Welfare:

- Trained dais take Anti-natal/post natal care of women and the care of the new born and children.
- Ministry of Health and Family Welfare has established Sub-centres on a population of 5000 in plain areas and 3000 in tribal and difficult areas. The Sub-centres are manned by a trained ANM who looks after the children including immunization and common ailments, etc.
- On population of 30,000 a Primary Health Centre (PHC), manned by a qualified Medical Officer and other

para-medical nursing staff is provided. This provides comprehensive medical care in the rural areas in which children are also included.

- At block level there is a Community Health Centre which provides specialised and referral services in rural areas including children.

12.00 hrs.

(Interruptions)

[Translation]

MR. SPEAKER: You need not stand. You know it is time to call the hon. Members. Shri Dinesh Singh.

[English]

SHRI DINESH SINGH (Pratapgarh): Mr. Speaker, Sir, you would have seen in the newspapers the alarming situation that is developing in Tamil Nadu. It has been mentioned that customs officials, immigration officials, all of them have been rendered helpless because of the LTTE having taken over. Apart from that, the general situation there even for the fishermen going out to fish is being made difficult by the LTTE. And it is a very serious situation that is developing in Tamil Nadu. I would request you to permit us to raise a discussion under Rule 193 this week: (Interruptions)

SHRI P.R. KUMARAMANGALAM (Salem): We want a discussion under Rule 193. This matter is very serious. It is not just a matter of coastal areas. They are now moving into the hinterland. They are getting hold and control of the normal law and order. Now the normal law and order is breaking down in Tamil Nadu and we will soon have a Punjab like situation in Tamil Nadu. We do not even have a discussion on this and we have no statement from the Government at all. We find

them making statements against the army, calling the army all sorts of name saying that they have done genocide. The Lieutenant General of the army Shri Kalkat has made open statement criticising the attitude of them which is a part of the Government. He is openly criticising the army and there is no denial. We want to have a discussion under Rule 193. May I have your reaction?

MR. SPEAKER: If you want to have it under Rule 193, we can discuss it in the Business Advisory Committee.

(Interruptions)

SHRI P.R. KUMARAMANGALAM: I want an assurance from you.

(Interruptions)

MR. SPEAKER: It may be discussed in the Business Advisory Committee.

(Interruptions)

SHRI JANARDHANA POOJARY (Mangalore): About three days back, I was in Tamil Nadu...

MR. SPEAKER: No, no. I have allowed Mr. Dinesh Singh on this.

SHRI JANARDHANA POOJARY: This is a question of national importance.

MR. SPEAKER: I do not bar you.

(Interruptions)

SHRI JANARDHANA POOJARY: There is an impression in the minds of the people of Tamil Nadu and they are expressing their concern that the Chief Minister is supporting LTTE.

(Interruptions)

MR. SPEAKER: Do not mention the

name of the Chief Minister. Please emulate from Mr. Dinesh Singh. Why do you bring in the name of the Chief Minister.?

SHRI JANARDHANA POOJARY: I am expressing the feelings of the people of Tamil Nadu. Now the Chief Minister has gone on record saying that there is genocide by IPKF. *(Interruptions)* He is supporting LTTE. He is not only not helping or accommodating the refugees who have come from Sri Lanka and who are in the camps of Orissa—he is not prepared to help them—but on the contrary he is prepared to help LTTE. I make a serious allegation and charge against the Chief Minister that he is trying to sabotage the security of the nation. A statement is required from the Prime Minister.

(Interruptions)

PROF. P.J. KURIEN (Mavelikara): Yesterday there was consensus in the House on the condemnation of the statement of Tamil Nadu Chief Minister.

MR. SPEAKER: No, no. We have praised the role of the Indian Army.

PROF. P.J. KURIEN: Today there is a statement by the Tamilnadu Chief Minister that the Prime Minister has not pulled him up or criticised his statement. So we want a clarification from the Prime Minister because it is the collective responsibility. *(Interruptions)*

SHRI P. CHIDAMBARAM (Sivaganga): Sir, we recognise that with your sweet smile you are allowing this mention also to become like any other mention.

MR. SPEAKER: I have not allowed this thing. I have allowed you because you are from Tamilnadu.

SHRI P. CHIDAMBARAM: The matter is too serious to brook any delay or any

indifference.

MR. SPEAKER: You know I have told Mr. Kumaramanagalam that you kindly take it up with the Business Advisory Committee.

SHRI P. CHIDAMBARAM: Through 120 kms. in my constituency the LTTE shot its way from Mandapam right upto Vedaranyam, boarded boats and fled to Sri Lanka. When our fishermen cross the international waters, LTTE arrest them and the chief Minister says that they have crossed the international waters and therefore in LTTE will arrest them. LTTE are coming to Indian shores without visa, without any immigration formalities. Customs and Immigration Officers are totally helpless. They have the run of the entire east coast. Arms caches have been found, arms deposits are found. They are now moving into interior. Now they are moving into the interior parts of Tamilnadu. And we have reports that Naxalities in Andhra Pradesh are buying AK-47 from the LTTE. What is the Tamilnadu Government doing?

The Tamilnadu Government arrested in the last few days 650 people belonging to the EPRLF. The matter is far too serious to brook any delay. I would request you to kindly decide—now that the Parliamentary Affairs Minister is here—that we will have a discussion under Rule 193 today.

In the last Lok Sabha when matters like this arose the then opposition would stop the business of Parliament itself saying that let us discuss it today. We are not even doing that. We are abiding by your ruling by raising it in an orderly manner.

MR. SPEAKER: I am telling you that you are raising a very serious issue. I do not minimise the seriousness.

SHRI P. CHIDAMBARAM: Lt. Gen Kalkat has written to the Government, the Prime Minister in particular, expressing....

(Interruptions)

SHRI P. CHIDAMBARAM: This is not important for you; it is very important for me.

MR. SPEAKER: Mr. Chidambaram, address the Speaker.

SHRI P. CHIDAMBARAM: Lt. Gen. Kalkat has written a letter to the Prime Minister expressing his serious displeasure on the statement made by the Chief Minister of doing genocide. The Chief Minister says that the Prime Minister has not expressed displeasure on the conduct of one of the constituent parties of the National Front. All these matters ought to be discussed in the Parliament. This must be discussed. You must give us an assurance that this week we will discuss this issue. *(Interruptions)*

SHRI VASANT SATHE (Wardha): Sir, you may kindly recall that I had raised this matter on Friday and requested that the Prime Minister should make a statement.

[Translation]

MR. SPEAKER: I take care of both the opposition and the Ruling party.

[English]

SHRI VASANT SATHE: I had also pleaded that the hon. Minister for Parliamentary Affairs should kindly convey our feeling about the allegation of genocide to the hon. Prime Minister and the hon. Prime Minister should make a statement in the House, so that our Army personnel do not get demoralised by such statements. Now, we have a letter sent from Gen. Kalkat who was in charge of the entire operations in Sri Lanka. The matter is quite serious. Till today, there is no statement from the Prime Minister, criticising the allegation of genocide against the Army. That matter should be taken seriously. This is not a party matter and this must

be discussed thoroughly. I will agree if you say that within this week, you will fix a date, after consulting the Business Advisory Committee, to have a discussion under Rule 193.

MR. SPEAKER: I have already told you.

SHRI P. J. KURIEN: Sir, during this week itself?

MR. SPEAKER: I have told you. You are in the Business Advisory Committee.

(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA: (Delhi Sadar): Mr. Speaker, Sir, I would like to draw the attention of House towards the encroachment and distribution of Gurudwara land in Pakistan. A very serious situation has arisen there. The land of fifty villages around Nanakana Sahib, the birth place of Guru Nanak in Pakistan has been distributed among the farmers there. Similarly, the land of Shahidganj Gurudwara in Lahore, which is of historical importance and where thousands of people had sacrificed their lives has also been grabbed. The land of Panja Sahib Gurudwara has also been grabbed and a palatial construction has been erected at Gurudwara Saccha Souda and cattle are kept there. Bal Leela Nanak and Malji Sahib Gurudwaras have also been encroached upon. In Pakistan, the possession of land of the temples and the Gurudwaras is being taken and subsequently used for cultivation and no repairs are done to the buildings. Thus, on the one hand, Pakistan is imparting training to Sikh terrorists whereas on the other, it is defiling and desecrating the Gurudwaras and its surroundings. The hon. Foreign Minister, Shri Gujral should talk to Pakistan in this connection and make efforts to get the land of the temples and the Gurudwaras released so that their religious

sanctity could be maintained. The misuse at these religious places should be stopped. Shri Gujral should make a statement in this regard.

MR. SPEAKER: Shri Saifuddin Choudhury, your and Shri Malhotra's issues are supplementary.

[English]

SHRI SAIFUDDIN CHOUDHURY: Sir, today, the Capital—what is known as Darbar—of Jammu & Kashmir is being shifted to Srinagar Valley. We wish all success to this important step that may herald further normalisation of the situation in Kashmir. But, Sir, you are well aware that I raised the matter some days ago, in this House that certain external agencies are very active to further deteriorate the situation in Kashmir. I have a letter with me, issued on 24th March 1990 written by Gulbadan Himatyar, Amir Hizbe-Islame, Afghanistan and addressed to Mujahid Hajar-ud-din, Chief of Hijbe-Islami-e-Afghanistan, now based in Iran. In this letter, the writer lauds Pakistan for helping Afghanistan morally and materially; now they should help Pakistan to compensate for their services to Afghanistan. All Afghan migrants who are facing financial difficulties, even the Iranis, may be got prepared for strengthening the ranks of the militants of Jammu & Kashmir to rid Kashmir from the clutches of colonialists. This work is not only for Pakistan but also requires the services of all Mujahideen to highlight the *Jehad* at this time. It is, thus, incumbent upon all Mujahideen to render some credible services.

Now, what we have been saying is—I believe, the Government is also aware of it—that there is a nexus based upon the fanaticism of religion that the really trying to aid and abet the situation in Jammu and Kashmir. These very people are really destabilising the Afghan situation also.

I want a statement from the Government about whether they have contacted the Afghan Government or not. I also want the Government to see how the operation will be there in future so that these people are not in a situation to create trouble in our land.

SHRI BASUDEB ACHARIA (Bankura): Sir, loco-running staff of the Indian Railways are holding a *dharna* today. They are demanding the reinstatement of about 1,000 loco-running staff who were dismissed in 1981 for participating in a strike. The strike was forced upon them. There was an agreement with the All-India Loco-Running Staff Association in the year 1973. The agreement was to reduce the working hours of the running staff from 20 or 18 hours to 10 hours. There was an agreement in the year 1973 and a statement was made in this very House by the then Railway Minister, Mr. Lalit Narain Mishra. But that agreement was not implemented. They had to wait for eight years. But when this agreement was not implemented, they had to go on strike. Then, they were attacked. They were dismissed.

We demand that the loco-running staff, who were dismissed in January, 1981, should be reinstated. They should be taken back into service.

The Central Administrative Tribunal, Calcutta have also given a judgment in their favour. In spite of that judgment, they were not taken back into the service.

I demand that all the dismissed loco-running staff should be taken back into service without further delay.

SHRI JANARDHANA POOJARY: I have given a calling attention and also a notice for zero hour.

MR. SPEAKER: Why are you wasting the time, Mr. Poojary?

SHRI JANARDHANA POOJARY: No, Sir. There is communal tension prevailing in the country in view of the '*shilanyas*' for the Raj Temple in Ayodhya. Now, we want to know from the Government what is the latest position. Has the Government taken all the measures to prevent any untoward incident there? Government should make a statement in the House. The whole nation is concerned about it. I feel, here the Central Government is sleeping over the matter. But if at all they are serious, when there is an attempt for the '*shilanyas*' in that area it is for the Government to come up in this House and make a statement. The Home Minister can make a statement today.

MR. SPEAKER: Mr. Lokanath Choudhary. (*Interruptions*)

MR. SPEAKER: I have already called Loknath Choudhry.

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Sir, it has come out that the Prime Minister had written a letter to all the Chief Ministers that the Centre is aware that certain foreign forces from foreign countries are taking the country to the communal brink through their abettors here. In that case, the House has every right to know, when the Prime Minister feels like this, as to who are these abettors. It is being reported that there is an attempt from every side to create communal tension everywhere. At this stage, the House should consider the matter and identify those forces whom the Prime Minister has said as they are acting as abettors to foreign powers to create communal tension in our country. These forces should be brought to the notice of the House. The procommunal forces should be isolated from the rest of the secular forces. In view of the prevailing conditions in the country, it is not the responsibility of the Prime Minister alone but it is the responsibility of the whole House also. The foreign powers are trying to destabilise our country. The abettors should be

isolated as they are helping the foreign powers to create communal tension all over the country. (*Interruptions*)

MR. SPEAKER: Mr. Chitta Basu may speak now.

(*Interruptions*)

SHRI CHITTA BASU (Barasat): Sir, I rise to seek the attention of the Government and also the House to certain disquieting political development in Bhutan, a friendly neighbouring country of ours, which has direct bearings on India's trade and security interests. The first event is as follows. The promulgation of an edict called by 'Drigtam Namzha' from the Royal Kingdom requires all Bhutanis, including non-Bhutanis also, to wear a particular pattern of dress called 'tau' for men folk—not that 'Tau'—and 'kau' for women folk. This is their traditional dress and there is no doubt about it. But by this edict, the royal kingdom has been forcing other non-Bhutanis also to use those dresses. There are some Indian officials also who are working there. They have been ordered to use those dresses. And as a result of that, many of them have left Bhutan. Secondly, the Kingdom had also issued orders not to renew the trade licences to the successors of the Indian licence holders. These have created a great commotion among the non-Bhutanis in Bhutan. There are other security interests also involved in Bhutan. Under the 1949 agreement between India and Bhutan, the Royal Kingdom of Bhutan is required to be guided by the advice of the Government of India in matters of external affairs. But Bhutan, it is reported, has already held six rounds of discussions with China on border issues between Bhutan and China. The seventh round is round the corner. Secondly, Bhutan has also taken certain stances in international arena which is not keeping in tune with the position taken by the Government of India. I want to cite two examples. Bhutan is a signatory to the nuclear non-

proliferation treaty and also has given its support to the demand for declaring South Asia as a nuclear-free zone. These are at variance with the position taken by the Government of India. This position has been taken by Bhutan without prior consultation as reported, with the Government of India. Sir, I want that the Government of India, in the interest of good neighbourly relations with Bhutan and cultivating freindship with the people of Bhutan, should take initiatives to sort out this misunderstanding or this kind of a difference between the two countries.

Lastly, as in the case of Nepal, there is also a pro-democracy movement in Bhutan today and the Royal Kingdom of Bhutan has been taking assures to suppress the pro-democracy movement in Bhutan. We, the people of India, have supported the pro-democracy movement in Nepal and, therefore, it will be in the fitness of things if we also extend our moral support to the pro-democracy movement in Bhutan.

PROF P. J. KURIEN (Mavelikara): Mr. Speaker, Sir, the hon. Minister had assured this House last week that he would report to the House what action had been taken by the Government regarding burning alive of a Harijan lady in Fatehpur, constituency of the Prime Minister. I am very sorry that on such an important issue, the Home Minister has not so far come back to the house with a statement.

Subsequently, it has been reported that another incident of burning alive of a Harijan lady has taken place in Kashipur, again in the Fatehpur constituency, where one Munnu Singh is responsible for the burning alive of that Harijan lady of 24 years on 5th May. Again, unfortunately, it is the Prime Minister's constituency. The most unfortunate part is that this man has been provided a security guard by the Uttar Pradesh Government and under the garb of this security guard, the policeman, he is perpetuating these atroci-

ties on the Harijans.

Such incidents are repeatedly happening and I am sorry to say that the Government is taking a very very callous and indifferent attitude towards such atrocities. The Home Minister should be asked to come here and inform this House of the action they are taking. Actually, the Prime Minister should have done that because it is in his constituency, but I am sorry that the Prime Minister is not taking any action. Through you, Sir, I request the Prime Minister and the Home Minister to inform this House what action has been taken in this regard.

MR. SPEAKER: Shri Chhaviram Argal.

SHRI JANARDHANA POOJARY: Sir, it is a very serious matter. There should be some assurance from the Government....
(Interruptions)

MR. SPEAKER: I have called Shri Chhaviram Argal. Please take your seat.

[Translation]

SHRI CHHAVIRAM ARGAL (Morena): I would like to draw the attention of the House to the accident that took place on 6.5.90 when some people of village Ghatkhedi were returning with their harvest in a truck some 50 kilometres away from Gwalior near Siara Tal, Bela Tal and Dabra stations half way between Jhansi and Gwalior. 12 people were killed in the collision between the truck and Malwa Express on the spot and 14 others were seriously injured. The officials of the Railway Administration and the District Administration of Jhansi and Gwalior did not go to the site of the accident. The people died in agony for lack of medical aid. The injured were not helped in any way nor was the District Administration prompt in making other arrangements. The Railway Minister should visit the site of accident. Some of the dead are Hari, Dayal, Guman, Ghanshyam,

Prabhu, Bhogra etc. The driver and the cleaner of the truck have also been killed. Some of the dead have not been identified as yet.

Mr. Speaker, Sir, I demand that the Government should give one lakh rupees as compensation to next of the kin of the deceased and Rs. 5000 to the injured. In Bihar, the amount of compensation for rail accidents varies between Rs. 50,000 and one lakh while in other parts of the country the amount of compensation given not that much. I demand that in case of such accidents, the Government should pay compensation to the next of the kin of the deceased throughout the country on uniform basis and the Railway Minister should personally visit the site of accident wherever it occurs and ensure that persons manning the railway crossings remain alert to avoid recurrence of such accidents.

SHRI SHOPAAT SINGH MAKKASAR (Bikaner): Hon. Speaker, Sir, a large part of Rajasthan is in the grip of terrible drought. Lakhs of people in Rajasthan along with their cattle are migrating to Madhya Pradesh, Gujarat, Punjab and Haryana in search of water and work now-a-days because of extensive heat and scarcity of water at their native places. I have to say with great regret that the Government of Rajasthan has nowhere started the work of relief as yet. People have to survive on saline water there. There is no arrangement for even drinking water. Rajasthan is in the grip of heat wave. Under these circumstances, I would like to ask the Central Government, through you, if relief work is not started in May or June when would it be started though the Government has accepted the findings of the team that visited Rajasthan to assess the intensity of drought in the State. How can the people carry on their farming activities? There will be rains in July and August. This issue does not relate to one person but lakhs of people are involved. This is the question of the cattle

as well. Tens of cows are dying of thirst as there is no water. People can fetch water for themselves somehow but where can the cattle find water? An hon. Member was speaking about imposing ban on the slaughter of cows the day before. I would like to tell him, through you, Mr. Speaker, Sir, that thousands of cows are dying of thirst because there is no drinking water available in Rajasthan today and my friend was trying to take political advantage out of the slogan on 'cow-slaughter.' Nobody is really anxious about cows. ... (*Interruptions*)...

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, the activities of RAW have been arousing suspicion for the last few years. During the Bodo agitation, in Assam, the naxalities abducted six I.A.S. officers. Regarding the disturbances in Sri Lanka and the turmoil in North-Eastern States, the Chief Ministers have clearly stated that RAW has been behind it. The then President of the Gorkha Front Shri Saroj Mukherjee had also said that RAW was behind the Gorkhaland problem. But RAW came to know about the Master Plan of Kashmir terrorists through newspapers alone. It was because of RAW that a story was planted in the Press that the Prime Minister's son had bank accounts in St. Kitts. The image of RAW is thus that of a Government agent of the previous regime.

MR. SPEAKER: Come to the point Mr. Khurana. What is your point?

SHRI MADAN LAL KHURANA: My point is that we expected that with the installation of the new Government, the RAW would have a clean image of an independent institution but this has not come true. Therefore, I request and demand that the Government should issue a white paper on the activities of RAW so that it gets a clean slate as I have various complaints with me. Secondly, it

should be re-organised. What is more important is that the Secretary of RAW is 'being given an extension of service on' 31st of this month.

AN HON. MEMBER: This is not true. (*Interruptions*)...

SHRI MADAN LAL KHURANA: If it is not true then it should be re-organised ... (*Interruptions*)...

[*English*]

PROF. K.V. THOMAS (Ernakulam): The drug and narcotic traffic is going on in the country unchecked. A large number of terrorists as well as the underground groups are creating violence inside the country or engaged in the drug traffic and narcotic traffic.

You yourself had voiced your concern about this serious problem. So, when the Government is fighting against the terrorists and the underground world, this has also to be looked after by the Government. The Government should take very serious steps. My suggestion is that a discussion on this matter should also be held.

SHRI M.J. AKBAR (Kishanganj): Mr. Speaker, Sir, in the city of Delhi, a place called Kuncha Chela, near Darya Ganj where a drug mafia operates. The fact that it exists is known to the authorities. One of the king-pins of this mafia is a person called.* His name is slightly colourful but that is his name. The police are aware of his identity. They know who he is. But nothing is done either to these people or to the drug mafia that operates. It is because this mafia gets the protection of (*Interruptions*)

MR. SPEAKER: You don't take anybody's name because he cannot defend himself. This will not go on record.

*Not recorded.

[*Translation*]

The name of a person who is not a Member of the House will not go on record.

[*English*]

He is not here to defend himself. His name will not go on record.

(Interruptions)

SHIR M.J. AKBAR: All right. This Government refuses to take action because of political pressure applied by certain people within that area. I would like to add in this context one thing. It is very important. We have to understand one fact and that is, it is becoming a serious danger to the country. Religion is becoming the biggest industry in this country because certain religious leaders have started using religion in order to collect massive amounts of funds either through the under world....

MR. SPEAKER: I think religion of all denominations.

SHRI M.J. AKBAR: They are collecting funds either through the under world or because of their association with the causes.

[*Translation*]

They have become the custodians of religion. They are maligning the country's image in the name of religion, creating communal disharmony and provoking riots. They may belong to any religion or place. This Government is not taking any step in this regard. I have to say with great regret that we all are guilty. Nobody raises his voice against it because we all have mortgaged our conscience in a bid to collect votes from either side. Nobody is ready to raise the issue.... *(Interruptions)*....

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur): How can he equate him with others? Let him speak for himself.

MR. SPEAKER: He is speaking for himself.

SHRI SAIFUDDING CHOUDHARY: Sir, even on this point, I want to make it clear that this kind of allegation or the fact that he has placed should be properly inquired into. Religion cannot be used for the protection of drug mafia.

(Interruptions)

SHRI NIMAL KANTI CHATTERJEE (Dumdum): This should be inquired into.

(Interruptions)

SHRI M. J. AKBAR: But I would like to ask the Government—its inability to take action either against the communal forces or the drug mafia on the one side or the V.H.P. on the other side which collects hundreds of crores of rupees in the name of certain cause and then uses that money in order to create communal riots in city after city, in place after place—

[*Translation*]

This Government and the Ministry of Finance will not go against*... Income tax ... *(Interruptions)*...

MR. SPEAKER: The name mentioned by the Member will not go on record *(Interruptions)*

SHRI M. J. AKBAR: If any Income Tax Officer initiates action against them, he will be transferred within 24 hours.

[English]

The Government has been appeasing communal forces by taking instructions as to who should be nominated to the highest positions in the land including the other House. This Government hands over these critical decisions to the communal forces. They are creating an environment in which peace cannot exist. *(Interruptions)* I had invited your attention that during Zero Hour...

MR. SPEAKER: There is no Zero Hour.

SHRI M. J. AKBAR: when we raise issues or anybody else raises issues, there is no reaction from this Government whatsoever. There is not even a vestige of any action. How do you protect us, when we raise issues, from the inaction of this Government?

[Translation]

SHRI BANWARILAL PUROHIT (Nagpur): Mr. Speaker, Sir, I visited Chunar in Uttar Pradesh with my friend Shri V.P. Singh where the Government has imprisoned the Jagadguru Shankaracharya.

MR. SPEAKER: He has been arrested by the Government of Uttar Pradesh.

SHRI BANWARILAL PUROHIT: I talked to him. The information, I obtained during the conversation, is not known to anybody. The Jagadguru Shankaracharya has been insulted. He told me that 15 truck loads of policemen surrounded him and arrested him as if he was a dacoit. The Shankaracharya further said that the Superintendent of Police sent a constable to him who told him that the former wanted to see him. Such a humiliation of the Jagadguru Shankaracharya, who is held in highest esteem by the people ... *(Interruptions)*... What can I do if you don't like it to hear truth. Listen to the truth. In fact it is a shameful incident... *(Interruptions)*...

Whatever I could gather..... *(Interruptions)*... The Shankaracharya has never been insulted in such a way. These Jansangh people who consider themselves as custodian of the religion, for them ... *(Interruptions)*... The most important fact that he disclosed to me was that the statement which has been attributed by the Government to have been made by the Jagadguru Shankaracharya in the Supreme Court was never made by him ... *(Interruptions)*...

MR. SPEAKER: Please take your seat. ... *(Interruptions)*...

SHRI BANWARILAL PUROHIT: The Supreme Court attributed a wrong statement on behalf of the Government to the Shankracharya. He never uttered anything communal or a single word against the Muslims. I talked to him. Such a humiliation ... *(Interruptions)*... he has been treated badly. Even proper sitting arrangement was not there in the jail... *(Interruptions)* He has been imprisoned in a fort like prison as if he is a dacoit. The guardian of our religion and culture has been humiliated in such a manner ... *(Interruptions)*...

MR. SPEAKER: Mr. Purohit please take your seat.

...*(Interruptions)*...

[English]

MR. SPEAKER: Mr. P.C. Thomas, I have permitted you to speak about the activities of the north eastern States.

[Translation]

SHRI HUKUMDEO NARYAN YADAV (Sitamarhi): Mr. Speaker, Sir, I have a point of order. The Constitution of India provides that every citizen of the country is equal before law. I would like to have your ruling that if an ordinary poor Harijan or Adivasi is

beaten up and put behind bars, the House does not pay any special attention to it, then why is the arrest of the Shankaracharya, who enjoys same rights, being given special attention. I would like to have your ruling on it (*Interruptions*)

[*English*]

SHRI P.C. THOMAS (Muvattupuzha): The situation in the North-Eastern States is worsening. Terrorism is on the increase there.

MR. SPEAKER: Please do not read. Speak extempore

SHRI P. C. THOMAS: A few days back a very sad incident took place where a Catholic Priest was shot dead while he was supervising sports competitions in a school. Some terrorists came suddenly in the noon time and he was shot dead. Even prior to this, this priest was many a time intimidated for extorting money and I would request that the Government may please take a very serious note of this. I pray that the Government may come out with a statement on this aspect.

PROF. SAVITHRI LAKSHMANAN (Mukundapuram): I, with your permission, wish to draw the attention of this House to one very important and serious matter. I have with me a copy of an order issued by the Senior Divisional Commercial superintendent, Trivandrum Central, Kerala. He issued orders to the Station Masters of Trivandrum Central, Ernakulam South and Cochin Harbour Terminus. In this order, he directed to block all the berths and all the seats available on the 6th and 7th May, that means yesterday and today, in view of a conference going on there in Cochin. The Conference is conducted by an association, called AIYF and it is well-known that this AIYF is the wing of one of the ruling parties in Kerala. So, the ordinary passengers are not getting a chance to get into the trains. I have the copy of the order with me. The order

is dated 11-4-1990. It is written in this order, "Please block all the berths and seats in all the trains—all the trains, I repeat—on the 6th and the 7th May in view of the National Conference of AIYF at Cochin." All the seats are blocked. This is the copy of the order. (*Interruptions*)

MR. SPEAKER: You have made your point.

SHRIMATI GEETA MUKHERJEE (Panskura): Today is the 7th of May. Today is the day of that proposed *shilanas*. I hope that all sections of the House instead of raising things that they are raising here will lend their full support to the Government of Up.P. in really trying to prevent a communal carnage. And I have also seen that the V.H.P. has also protested against the Jagadguru's arrest, and so is he doing.

I appeal to the House through you that this is too serious a matter.

MR. SPEAKER: The entire House stands unanimously for communal amity.

(*Interruptions*)

SHRIMATI GEETA MUKHERJEE: I request you to appeal to the people that there should not be any communal disturbance.

MR. SPEAKER: There is unanimity in the House about it.

(*Interruptions*)

MR. SPEAKER: Mr. Poojary, please take your seat. I have already allowed you once.

(*Interruptions*)

SHRI JANARDHANA POOJARY (Mangalore): What about my Calling Atten-

tion Motion?..(*Interruptions*) What is your reaction?

MR. SPEAKER: Mr. Poojary, I say that the House is unanimous to have communal amity and the national unity.

(*Interruptions*)

MR. SPEAKER: Mr. Poojary, will you please take your seat? I have not permitted you.

SHRI JANARDHANA POOJARY: What about my Calling Attention Motion? Are you allowing it?..(*Interruptions*)

MR. SPEAKER: It will be considered and made known to you. Kumari Uma Bharati.

[*Translation*]

KUMARI UMA BHARATI (Khajuraho): Mr. Speaker, Sir, I want to draw the attention of the House to the recurrence of drought in Bundelkhand. Some districts of Madhya Pradesh and some districts of Uttar Pradesh are affected by it. A week ago, I had drawn the attention of the House to this issue but no action has been taken so far. Today, the situation is that lakhs of people are migrating from there are thousands of cattle head have perished. Therefore, my submission is that if you can't instruct the hon. Minister of Agriculture at least direct him or suggest to him to take immediate steps in this regard.

MR. SPEAKER: All right, you have already raised the issue, please take your seat(*Interruptions*)....

[*English*]

SHRI BHABANI SHANKAR HOTA (Sambalpur): There is total chaotic condition and lawlessness due to non functioning of the University authorities in Jawaharlal Nehru University. There is total discontentment

among both the the teaching and the non-teaching staff, among the students and the higher officers of the University. There are allegations of corruption. But nobody is doing anything. Even the allegations of corruption. But nobody is doing anything. Even the allegations have already been sent to the Government of India, to the respective Department. They are setting over the matter. I demand that the Government must institute a Commission of Inquiry for a thorough investigation. In this connection, I have submitted a Calling Attention Motion. I request you to admit it.

MR. SPEAKER: Shri Krishna Kumar.

SHRI S. KRISHNA KUMAR (Quilon): Sir, I heard what Mr. Purohit has said. He has complained only about the mistreatment of the Jagadguru. He has not questioned the arrest of anybody. The Government is at liberty to arrest anybody who violates the law, whether he is the religious leader or not.

MR. SPEAKER: Talk about coir industry.

SHRI S. KRISHNA KUMAR: Sir, coir industry in Kerala is an export-oriented industry employing six lakh workers. This industry has been singled out by the Central Government for withdrawal of cash compensatory support. The coir industry has to face a stiff competition. This is going to adversely affect the livelihood of the six lakh poor women coir workers of Kerala. We appeal to the Government to review the decision and save this export-oriented labour intensive industry of the State.

[*Translation*]

PROF. MAHADEO SHIWANKAR (Chimur): Mr. Speaker, Sir, there were seven lakhs handloom weavers in Maharashtra and now their number has been reduced to three lakhs. The reason being that they are

not getting yarn in sufficient quantity. They are not getting even minimum wages. Consequently, in Nagpur, Kamathi, Khapa, Umred, Pawani, Bhivapur and Nagbhid complex about one and a half lakh families of weavers are on the verge of starvation. They have started agitation for yarn, cotton and minimum wages. I would like to request the hon. Minister of Textiles and hon. Minister of Industry to pay attention to this issue, immediately and the Government of Maharashtra should be asked to make arrangements for providing them yarn.

MR. SPEAKER: It is enough. Please sit down. Shri Yadav.

SHRI JANARDHANA POOJARY (Godda): Lakhs of people are suffering from 'kalazar' in the districts of Bhagalpur, Devgarh, Samstipur and Muzaffarpur of Bihar and in eastern Uttar Pradesh. Thousands of people have lost their lives. But the government has not paid any attention to it. They are not getting even medicines. The Government should take immediate steps on its own and check the black marketing of medicines and ensure the availability of medicines in the market so that the life of people can be saved.

SR. RAM CHANDRA DOME (Birbhum): More than five lakh Community Health Guides and about two lakh trained Dair have been working as voluntary health workers in our country. They are working in rural India and, serving the poorest of the poor of our country. But majority of these voluntary health workers are unemployed youths and women. But they are getting merely Rs. 50 per month as honorarium and that too irregularly. They are playing an important role in the field of health and family welfare programme and are supplementing in preventive and promotive health services of our country. So my request to the government through you is to see that the honorarium of these PHC workers of our country is enhanced and regular-

ised. This should be considered by the Government sympathetically. This is my submission.

SHRI ERA ANBARASU (Madras Central): I would like to draw the attention of this Government to the treatment given to the refugees in Malkangiri in Orissa. Recently the Chairman of North Eastern Provincial Council of Sri Lanka visited the camps and submitted a report wherein he has stated that there the refugees are dumped in cattle sheds and cement godowns. They are not provided any amenities. Therefore, they are rather forced to leave the camps and go to Tamil Nadu to meet their relatives. When they go to Tamil Nadu they are being arrested. Recently 110 refugees were arrested and remanded to judicial custody. They should not be arrested but they should be treated properly. There was a direction from the Central Government to accommodate all those Sri Lankan refugees in Tamil Nadu, but the Chief Minister refused to accommodate them. He has no business to refuse that and disobey the Central Government orders. Therefore, I want a full-fledged discussion under rule 193 on this.

[*Translation*]

SHRI GUMAN MAL LODHA (Pali): Hon'ble Speaker, Sir, I would like to draw the attention of the House and the Minister of Home Affairs, through you, that a terrorist organisation by the name of Liberation Front has carrying on its activities in Makrana, which has exploded a bomb there. This organisation has threatened to kill the President of Ram Janam Bhumi Trust, Vishwa Hindu Parishad and the Hon'ble Member of the House Shri Avidainath, Vice-President Shri Khanna, Genral-Secretary Shri Singhal and other members of executive Committee. The attention of the Honble Minister of Home Affairs has been drawn this matter but it is unfortunate that although he is make all security arrangements on the basis of any

apprehension but no arrangement has been made for the security of the persons commenced with Ram Janam Bhumi Trust, the members of the House and the office bearers of Vishwa Hindu Parishad. It is a very serious matter. Bombs have been exploded in Kota, Makrana and Jaipur. These terrorists are carrying on their activities to disintegrate the country at the instance of Pakistan. The Hon'ble Minister of Home Affairs should make a statement in this respect in the House.

SHRIMATI SUBHASHINI ALI (Kanpur): A distorted version of the incident is being presented. Even then you are allowing a discussion on it.

SHRI HARI KEWAL PRASAD (Salem-pur): Mr. Speaker, Sir, there is a rule in the Railway Board, under which non-gazetted employees will be transferred only after five years but in the South-Eastern Railway, the Security Commissioner of Nagpur Zone has transferred 140 non-Gazetted Security employees on 11th and 24th April, 1990 from Maharashtra to Madhya Pradesh and from Madhya Pradesh to Maharashtra as a result of which these 140 Security employees are facing a lot of hardships condition. As the children of these employees are studying in the schools, their condition has become worse and the transfer of these employees has not been done under the rules. I urge the Hon'ble Minister of Home Affairs, through you, to see that the order issued by the Security-Commissioner is cancelled and nothing is done which is detrimental to the interest of security employees.

[*English*]

MR. SPEAKER: Now Papers to be laid on the Table.

[*Translation*]

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, in all the newspapers.....

MR. SPEAKER: It will be seen later on. Now, please take your seat.

(*Interruptions*)

MR. SPEAKER: I have not allowed you to speak.

13.02 hrs.

PAPERS LAID ON THE TABLE

[*Translation*]

Demands for Grants of the Ministry of Food Processing Industries for 1990-91

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): beg to lay on the Table a copy of the detailed Demands for Grants (Hindi and English Versions) of the Ministry of Food Processing Industries for 1990-91. [Placed in Library. See No. L.T. 763/90]

Demands for Grants of Ministry of Food and Civil Supplies for 1990-91

[*English*]

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHURAM MIRDHA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food and Civil Supplies for 1990-91. [Placed in Library. See No. L.T. 764/90]

Detailed Demands for Grants of the Ministry of Information and Broadcasting for 1990-91

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1990-91.